

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 281/92 with M.A. 225/92.

~~Case No.~~

DATE OF DECISION 5.2.1996.

Shri S.C. Jain, Petitioner

Mr. D.M. Thakker, Advocate for the Petitioner (x)

Versus

Union of India & Ors. Respondents

Mr. M.R. Bhatt, Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The Hon'ble Mr.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri S.C. Jain
Dy. Commissioner of Income
Tax (Appeals),
3rd Floor, Yashkamal Building,
Sayajigunj, Baroda.

.... Applicant.

(Advocate: Mr. D.M. Thakker)

Versus.

1. Union of India, through
Chief Commissioner of
Income Tax, Ahmedabad.

2. Commissioner of Income Tax,
Baroda.

.... Respondents.

(Advocate: Mr. M.R. Bhatt)

ORAL ORDER

O.A.No. 281/1992

with

M.A.No. 225/1992

Date: 5.2.1996.

Per: Hon'ble Mr. V.Radhakrishnan, Admn. Member.

Heard Mr. Bhatt and Mr. Thakker, the learned advocate for the respondents and the applicant respectively. Mr. Thakker states that in view of the fresh development in the case, a fresh order was issued hence O.A. has become infructuous. O.A. stands disposed of accordingly. M.A. also stands disposed of accordingly. No order as to costs.


(V.Radhakrishnan)
Member(A)